

SHRI DINEN BHATTACHARYYA: No, Sir. They have left it to the House to decide. At least I agree that he committed a breach of privilege.... (Interruptions).

SHRI K. RAGHU RAMAIAH: I am quite prepared to amend my resolution this way: That this House agrees with the Privileges Committee that Shri K. K. Dutta is guilty of breach of privilege of the House but resolves not to pursue the matter further. Sir, I move:

"That this House agrees with the Seventeenth Report of the Committee of Privileges presented to the House on the 27th January, 1976 that Shri Krishna Kanta Dutta has committed a breach of privilege and contempt of the House but resolves not to pursue the matter further."

MR. SPEAKER: I think Shri Dinen Bhattacharyya does not press his motion for a vote. The question is:

"That this House agrees with the Seventeenth Report of the Committee of Privileges presented to the House on the 27th January, 1976 that Shri Krishna Kanta Dutta has committed a breach of privilege and contempt of the House but resolves not to pursue the matter further."

The motion was adopted.

12.06 hrs.

RE. STATEMENT ON BONUS—contd.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I think the point raised by Shri S. M. Banerjee relates to the alleged discontent among the workers in various industries in the country because of non declaration of

bonus by the employers to be paid before Id, Diwali, Onam and steps taken by the government. He wanted a statement. I consulted the Labour Minister who is busy in Rajya Sabha. He has told me to submit to the House through you, Sir, that the matter is being taken up with the state governments and at this stage it would not be in public interest to make any statement.

SHRI INDRAJIT GUPTA (Alipore): What about the public sector undertakings? They have nothing to do with the State Governments? The Indian Oil Corporation declared 20 per cent bonus. What about the other public sector undertakings? (Interruption)

SHRI S. M. BANERJEE (Kanpur): Sir, I am not talking only of the private sector, where the textile, jute and engineering industries have not declared anything. In the case of public sector undertakings, the IOC has declared a bonus of 20 per cent. But, in the case of the Shipping Corporation, which has earned the maximum profit, it is unable to pay any bonus in the absence of a definite Government order. So, I would request you to ask the Labour Minister to make some statement, to allay the fear in the minds of the workers that they are being deprived of their legitimate bonus.

SHRI PRIYA RANJAN DAS MUNSI (Calcutta-South): I come from a State which is going to celebrate the puja in the beginning of next month. You know very well that at the time of the puja the working class need money for the celebrations. The Labour Minister says that no statement can be made on this subject in the public interest. Such a statement is likely to create some doubts in the mind of the working class, particularly in the public sector. Because of this I am facing a difficult situation. The working class have accepted the emergency and defended

[Shri Priya Ranjan Das Munshi]

the 20-Point Programme. The workers in the factories in both the public sector and private sector have ensured full production. Yet, it has not been categorically stated that they will get justice by the Labour Minister making statement here. If such a statement is made, it will create an atmosphere which will help the Members of Parliament to convince the working class that they will get their dues.

SHRI DINEN BHATTACHARYYA: Yesterday, when the hon. Prime Minister was present, I raised this issue. Every year the workers were getting some amount as annual bonus. This is the first year after so many years when the workers will not get any bonus in most of the undertakings. Government cannot take the stand that everything depends on the State Government, or in the public interest they cannot make a statement. This is no argument. Most of the public sector undertakings have earned sufficient profits. Within a few days *puja* will come and also *deepawali* and *onam* in the South. Further, this is the last day of the session. So, you should ensure that justice is done to the employees.

SHRI INDRAJIT GUPTA: Many of us are connected with the unions. So long we were being told that, as far as the public sector is concerned, the Bureau of Public Enterprises and the Ministry of Finance were considering at the policy level so that some uniform policy could be decided for all the public sector undertakings. Now, after that we read in the press that the Indian Oil Corporation has declared a bonus of 20 per cent. Therefore, we take it that some decision has been reached by the Government. Otherwise, IOC could not unilaterally give a decision like that. It is neither proper nor fair to expect the Minister of Parliamentary Affairs to explain this matter here. I would insist that on the last day of this House the

Labour Minister should come here at some time suitable to him and make a statement. Somebody must take the responsibility. You cannot expect Mr. Raghu Ramaiah to deal with this matter. What has it to do with the State Government?

MR. SPEAKER: He will kindly convey the feelings of the hon. Members on this important issue to the hon. Minister of Labour.

12.16 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL—*contd.*

MR. SPEAKER: The House will now take up further consideration of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill.

श्री नारायण राय (घोसी) : मान्यवर, कल मैं इस विधेयक की कुछ गलतियों की ओर आप का ध्यान आकृष्ट कर रहा था कि एक जनजाति या अनुसूचित जनजाति एक प्रदेश में तो जनजाति या अनुसूचित जनजाति मानी जाती है लेकिन दूसरे प्रदेश में वह सूची में नहीं है। यहां तक कि एक ही प्रदेश के किसी अंचल में एक अनुसूचित जाति या जनजाति उस सूची में है लेकिन उमी प्रदेश के दूसरे अंचल में वह सूची से बाहर है। इस असंगत या असमंजस्य की ओर मैं आपका ध्यान आकृष्ट कर रहा था। मैं उस पर फिर जोर देना चाहता हूँ कि उन असंगतियों को समाप्त किया जाना चाहिये। यद्यपि इस विधेयक में आंशिक रूप से उन्हें समाप्त किया गया है लेकिन पूरी तरह उनकी समाप्ति इस विधेयक से नहीं होती।

कल मैं उदाहरण के रूप में बता रहा था कि पश्चिम बंगाल के दीनाजपुर जिले में एक इसलामपुर अंचल है जो 1956